

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF
UNIVERSAL CONSTRUCTION MACHINERY AND EQUIPMENT LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	UNIVERSAL CONSTRUCTION MACHINERY AND EQUIPMENT LIMITED
2.	Date of incorporation of Corporate Debtor	09/09/2005
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies (Pune) under Companies Act 1956/2013
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN No.: U29248PN2005PLC021271
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: Universal House, Warje Jakatnaka, Kothurd, Naka, Pune - 411038
6.	Insolvency commencement date in respect of corporate debtor	26 th July, 2021 being date of order passed by Hon'ble NCLT (Order received by IRP on 02 nd August, 2021)
7.	Estimated date of closure of insolvency resolution process	02 nd February, 2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Kala Agarwal IBBI/IPA-002/IP-N00841/2019-2020/12734
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 801, Embassy Centre, Jamnalal Bajaj Road, Nariman Point, Mumbai 400 021 e-mail: agarwalkala@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 801, Embassy Centre, Jamnalal Bajaj Road, Nariman Point, Mumbai 400 021 e-mail: cirp.ucmel@gmail.com website: www.kalaagarwal.com
11.	Last date for submission of claims	16 th August, 2021 (14 days from receipt of order)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	None

13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link : https://ibbi.gov.in/home/downloads Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the UNIVERSAL CONSTRUCTION MACHINERY AND EQUIPMENT LIMITED on 26.07.2021, being date of order passed by Hon'ble NCLT (Order received by IRP on 02.08.2021).

The creditors of UNIVERSAL CONSTRUCTION MACHINERY AND EQUIPMENT LIMITED are hereby called upon to submit their claims with proof on or before 16th August, 2021 to the interim resolution professional at the address mentioned against entry No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional :

KALA AGARWAL
Interim Resolution Professional of
Universal Construction Machinery And Equipment Limited

Date: 04.08.2021

Place : Mumbai